

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 653 of 2019

Justice A.K. Roopanwal (Retd.) & Ors. Applicant(s)

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 13.08.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Vikas Tiwari, Advocate

ORDER

Grievance in this application is that respondents 6 and 7, Presidium School and Indirapuram Habitat Centre respectively are using diesel generator sets creating air and noise pollution at Indirapuram, Ghaziabad in violation of the Air (Prevention and Control of Pollution) Act, 1981. Air pollution is also affecting the students of the Presidium School and inhabitants of the area. Diesel is being stored in painting drums in open which is life threatening.

With a view to examine the allegation, it will be appropriate to require a factual and action taken report from Ghaziabad Development Authority and U.P. State PCB. The nodal agency will be the State PCB for compliance and coordination. The report be furnished to this Tribunal within one month by e-mail at judicial-ngt@gov.in.

The applicant may furnish set of papers to Ghaziabad Development Authority and U.P. State PCB and file affidavit of service within one week.

List for further consideration on 22.10.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Dr. Nagin Nanda, EM

August 13, 2019
Original Application No. 653/2019
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